

1	2	3	4	5
22.	Warora	Maharashtra State Mining Corporation Ltd.	25.07.2007	73
23- 25.	Brinda, Sasai and Meral	Abhijeet Infrastructure Ltd.	26.05.2005	78.12
26	Urtan North	Jindal Steel and Power Ltd. and Monnet Ispat and Energy Ltd.	12.10.2009	69.82
27.	Kesla North	Rathi Udyog Ltd.	05.08.2008	36.15
28.	Sondiha	Chhattisgarh Mineral Development Corporation Ltd.	25.07.2007	70
29.	Mandakini A	Tata Power Ltd., Jindal Photo Ltd. and Monnet Ispat and Energy Ltd.	09.01.2008	290.52
30.	Amarkunda Murgadangal	Jindal Steel and Power Ltd. and Gagan Sponge Iron Ltd.	17.01.2008	410

### Opposition to disinvestment in CIL

629. SHRIMATI WANSUK SYIEM: Will the Minister of COAL be pleased to state:

(a) whether trade unions have opposed the proposed disinvestment in Coal India Limited (CIL) which is offering to offload 5 per cent stake in the company while offering as much stake to its employees;

(b) whether the trade unions have threatened to go on strike which may lead to massive dip in coal output and consequently impact power generation; and

(c) whether any compromise formula is being worked out to avoid the proposed strike by the unions?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Five Central Trade Unions operating in Coal India and its Subsidiaries [Indian National Trade Union Congress (INTUC), All India Trade Union Congress (AITUC), Bharatiya Mazdoor Sangh (BMS), Hind Mazdoor Sabha (HMS) and Centre of Union Trade Unions (CITU)] have given Notice dated 24.06.2013 signed on 05.07.2013, to the Hon'ble Minister of Coal to stop further 10% disinvestments in CIL, besides other demands.

(b) In the aforesaid Notice it is mentioned that if the issue of further 10% disinvestments is not resolved, alongwith other demands, the coal workers/five CTUs shall be constrained to resort to direct industrial action, including stoppage of coal despatch/production.

(c) To address these issues, the Hon'ble Minister of Coal held meeting with the representatives of Five Central Trade Unions on 08.07.2013, 23.07.2013 and 30.07.2013 to arrive at a consensus on the issue of disinvestments as well as to resolve other demands to avoid any agitation programme of the Trade Unions.

#### **Shortage of coal**

630. SHRI S. THANGAVELU: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the shortage of coal is expected to be significant by the end of Twelfth Five Year Plan period;

(b) if so, the details thereof;

(c) whether it is also a fact that the dependence on imported coal for meeting the energy requirements is likely to continue in the coming years; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (d) The target of all India coal production in the terminal year of Twelfth Plan (2016-17) has been placed at 795 MTe and demand in the same period has been assessed to be 980.50 MTe. to meet the growing needs of the economy. The balance 185.50 MTe of coal will remain as the gap between demand and domestic production even by terminal year of Twelfth Five Year Plan which will need to be met through imports by power producers.

#### **Research to improve efficiency and efficacy of coal**

631. SHRI K.N. BALAGOPAL: Will the Minister of COAL be pleased to state:

(a) whether the Ministry is planning to undertake researches to improve efficiency and efficacy of coal by any method;

(b) if so, the details thereof;

(c) whether any research is being carried out to make coal energy to be used in automobiles; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK